

## DIRECTORATE GENERAL OF FOREIGN TRADE

## DES-VI (FOOD &amp; MISC)

Minutes of the meeting No. 16/16 of NC-VI dated 21.01.2016

Meeting No. 16/16 for the licensing year 2015-16 was held on 21.01.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

| S.No.                  | Name of the Officer | Designation | Department |
|------------------------|---------------------|-------------|------------|
| 1.                     | Sh. J.P. Maurya     | Dy. I.A.    | MFPI       |
| 2.                     | Sh. S.K. Pandey     | A.D         | MSME(Food) |
| Officers in attendance |                     |             |            |
| 3.                     | Sh. Yoginder Singh  | DDG         | DGFT       |
| 4.                     | Sh. Ratan Lal Meena | FTDO        | DGFT       |

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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| 1                                                                                                                                          | 709                        | Party Name:THE NATIONAL INDUSTRIAL CORPN LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                            | HQ File :01/85/50/106/AM15 | RLA File :05/24/40/278/AM15                  | Lic.No/Date:0510391391<br>26.09.2014       | Deferred |
| PH sought by the applicant is deferred on the request made by them vide their e-mail dated 20.01.2016. The case is deferred for 18.02.2016 |                            |                                              |                                            |          |

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| 2                                                                                                                                                                                                                                                                                                                | 710<br>Case No.:22/13/85-ALC3/2015 | Party Name:EICL LIMITED         | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                  | HQ File :01/85/050/00118/AM16/     | RLA File :53/24/040/00011/AM16/ | Lic.No/Date:5310018535<br>06.10.2015       | Deferred |
| The Committee noted that the norms recommended by MSME(G&C) vide their O.M. No. 25(1)/SION/G&C/2014-346 dt. 07.12.2015 do not appear to be in order. Import requirement needs to be shown per Kg of export. MSME(G&C) may be requested to relook into their recommendation. The case is deferred for 18.02.2016. |                                    |                                 |                                            |          |

योगेन्द्र सिंह/YOGINDER SINGH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशक  
Directorate General of Foreign Trade  
राष्ट्रिय विभाग/Department of Commerce  
एन सी ई डी बिल्डिंग, नई दिल्ली  
New Delhi

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| 3 | 711<br>Case No.:19/13/85-ALC3/2015                                                                                                                                                                                                                                                                               | Party Name:EICL LIMITED            | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|   | HQ File<br>:01/85/050/00115/AM16/                                                                                                                                                                                                                                                                                | RLA File<br>:53/24/040/00004/AM16/ | Lic.No/Date:5310018515<br>06.08.2015           | Deferred |
|   | The Committee noted that the norms recommended by MSME(G&C) vide their O.M. No. 25(1)/SION/G&C/2014-346 dt. 07.12.2015 do not appear to be in order. Import requirement needs to be shown per Kg of export. MSME(G&C) may be requested to relook into their recommendation. The case is deferred for 18.02.2016. |                                    |                                                |          |

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| 4 | 712<br>Case No.:18/13/85-ALC3/2015                                                                                                                                                                                                                                                                               | Party Name:EICL LIMITED            | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|   | HQ File<br>:01/85/050/00114/AM16/                                                                                                                                                                                                                                                                                | RLA File<br>:53/24/040/00005/AM16/ | Lic.No/Date:5310018516<br>06.08.2015           | Deferred |
|   | The Committee noted that the norms recommended by MSME(G&C) vide their O.M. No. 25(1)/SION/G&C/2014-346 dt. 07.12.2015 do not appear to be in order. Import requirement needs to be shown per Kg of export. MSME(G&C) may be requested to relook into their recommendation. The case is deferred for 18.02.2016. |                                    |                                                |          |

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| 5 | 713<br>Case No.:20/13/85-ALC3/2015                                                                                                                                                                                                                                                                               | Party Name:EICL LIMITED            | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|   | HQ File<br>:01/85/050/00116/AM16/                                                                                                                                                                                                                                                                                | RLA File<br>:53/24/040/00007/AM16/ | Lic.No/Date:5310018521<br>20.08.2015           | Deferred |
|   | The Committee noted that the norms recommended by MSME(G&C) vide their O.M. No. 25(1)/SION/G&C/2014-346 dt. 07.12.2015 do not appear to be in order. Import requirement needs to be shown per Kg of export. MSME(G&C) may be requested to relook into their recommendation. The case is deferred for 18.02.2016. |                                    |                                                |          |

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| 6 | 714<br>Case No.:16/13/85-ALC3/2015                                                                                                                                                                                                                                                                               | Party Name:EICL LIMITED            | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|   | HQ File<br>:01/85/050/00112/AM16/                                                                                                                                                                                                                                                                                | RLA File<br>:53/24/040/00008/AM16/ | Lic.No/Date:5310018520<br>20.08.2015           | Deferred |
|   | The Committee noted that the norms recommended by MSME(G&C) vide their O.M. No. 25(1)/SION/G&C/2014-346 dt. 07.12.2015 do not appear to be in order. Import requirement needs to be shown per Kg of export. MSME(G&C) may be requested to relook into their recommendation. The case is deferred for 18.02.2016. |                                    |                                                |          |

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योगेन्द्र सिंह/YOGINDER SINGH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
शुक्राचार्य विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*Rup*



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| 7                                                                                                                                                                                                                                                                                                             | 715<br>Case No.:23/13/85-ALC3/2015 | Party Name:EICL LIMITED            | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/85/050/00119/AM16/  | RLA File<br>:53/24/040/00010/AM16/ | Lic.No/Date:5310018534<br>06.10.2015       | Deferred |
| The Committee noted that the norms recommended by MSME(G&C) vide their O.M. No. 2(3)/SION/G&C/15-366 dt. 12.01.2016 do not appear to be in order. Import requirement needs to be shown per Kg of export. MSME(G&C) may be requested to relook into their recommendation. The case is deferred for 18.02.2016. |                                    |                                    |                                            |          |

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| 8                                                                                                                                                                | 716<br>Case No.:2/5/85-ALC3/2015 | Party Name:FIELDFRESH FOODS PRIVATE LIMITED | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                  | HQ File :01/85/050/00046/AM16/   | RLA File<br>:05/23/040/00077/AM16/          | Lic.No/Date:0510394435<br>03.06.2015       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.02.2016. |                                  |                                             |                                            |          |

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| 9                                                                                                                                                                | 717<br>Case No.:7/5/85-ALC3/2015  | Party Name:FIELDFRESH FOODS PRIVATE LIMITED | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                  | HQ File<br>:01/85/050/00051/AM16/ | RLA File<br>:05/23/040/00092/AM16/          | Lic.No/Date:0510394475<br>08.06.2015       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.02.2016. |                                   |                                             |                                            |          |

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| 10                                                                                                                                                          | 718<br>Case No.:1/7/85-ALC3/2014  | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                             | HQ File<br>:01/85/050/00037/AM15/ | RLA File<br>:07/24/040/00018/AM15/ | Lic.No/Date:0710104073<br>13.05.2014       | Rejected |
| The Committee decided to reject the case as the firm did not furnish the reply despite reminders. RA may take consequential action as per policy/procedure. |                                   |                                    |                                            |          |

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योगेश सिंह/YOGINDER SINGH  
जय महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशक  
Directorate General of Foreign Trade  
शुभलक्ष्मी विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*Rms*



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| 11                                                                                                                                                          | 719<br>Case No.:4/9/85-ALC3/2014 | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                             | HQ File :01/85/050/00070/AM15/   | RLA File :07/24/040/00081/AM15/    | Lic.No/Date:0710105328<br>23.06.2014       | Rejected |
| The Committee decided to reject the case as the firm did not furnish the reply despite reminders. RA may take consequential action as per policy/procedure. |                                  |                                    |                                            |          |

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| 12                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | 720<br>Case No.:12/5/85-ALC3/2015 | Party Name:SIDDARTH KAPOOR      | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/85/050/00056/AM16/    | RLA File :02/24/040/00027/AM16/ | Lic.No/Date:0210205889<br>16.06.2015       | Deferred |
| The Committee noted the recommendation of MSME(Hosiery) furnished vide their U O Note No. 37(5)/44/2015-16/Hosiery/299 dt. 27.11.2015 and desired to know the working of the import requirement of 2.07Sq. mtr/Pc when each piece of export item contains 0.910Sq. mtr of Woven Fabric. Further, MSME(Hosiery) may be requested to examine if width of the export item is to be mentioned when the width of the import item is specified. The case is deferred for 18.02.2016. |                                   |                                 |                                            |          |

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| 13                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | 721<br>Case No.:13/5/85-ALC3/2015 | Party Name:SIDDARTH KAPOOR      | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/85/050/00057/AM16/    | RLA File :02/24/040/00026/AM16/ | Lic.No/Date:0210205888<br>16.06.2015       | Deferred |
| The Committee noted the recommendation of MSME(Hosiery) furnished vide their U O Note No. 37(5)/44/2015-16/Hosiery/299 dt. 27.11.2015 and desired to know the working of the import requirement of 2.07Sq. mtr/Pc when each piece of export item contains 0.910Sq. mtr of Woven Fabric. Further, MSME(Hosiery) may be requested to examine if width of the export item is to be mentioned when the width of the import item is specified. The case is deferred for 18.02.2016. |                                   |                                 |                                            |          |

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| 14                                                                                                                                                                                                                             | 722                       | Party Name:WRITEFINE PRODUCTS PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                | HQ File :01/85/50/08/AM15 | RLA File :03/95/40/895/AM14            | Lic.No/Date:0310771114<br>20.02.2014       | Deferred |
| The Committee noted that certain information is awaited from the firm called for vide this office e-mail date 10.11.2015. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.02.2016. |                           |                                        |                                            |          |

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श्री. यशवीर सिंह  
ज्य. महानिदेशक विदेश व्यापार  
Jy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशक  
Directorate General of Foreign Trade  
शान्ति विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| 15                                                                                                                                                                           | 723                       | Party Name:WRITEFINE PRODUCTS PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                              | HQ File :01/85/50/10/AM15 | RLA File :03/95/40/8515/AM14           | Lic.No/Date:0310767953<br>27.01.2014       | Deferred |
| The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 18.02.2016. |                           |                                        |                                            |          |

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| 16                                                                                                                                                                                                                             | 724                       | Party Name:WRITEFINE PRODUCTS PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                | HQ File :01/85/50/61/AM15 | RLA File :03/95/40/031/AM1             | Lic.No/Date:0310779195<br>23.04.2014       | Deferred |
| The Committee noted that certain information is awaited from the firm called for vide this office e-mail date 10.11.2015. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.02.2016. |                           |                                        |                                            |          |

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| 17                                                                                                                                                               | 725<br>Case No.:9/15/85-ALC3/2014 | Party Name:SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                  | HQ File :01/85/050/00114/AM15/    | RLA File :03/95/040/00334/AM15/         | Lic.No/Date:0310789120<br>12.09.2014       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.02.2016. |                                   |                                         |                                            |          |

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| 18                                                                                                                                                               | 726<br>Case No.:7/4/85-ALC3/2015 | Party Name:SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                  | HQ File :01/85/050/00037/AM16/   | RLA File :03/95/040/01020/AM15/         | Lic.No/Date:0310794506<br>11.03.2015       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.02.2016. |                                  |                                         |                                            |          |

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1/17  
 श्री योगेश्वर प्रियदर्शन  
 Dy. Director General of F.I.  
 विदेश व्यापार महानिदेशक  
 Directorate General of Foreign Trade  
 कनिष्ठ विभाग/Department  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| 727<br>Case No.:18/5/85-ALC3/2015                                                                                                                                                                                                             | Party Name:ARJUNA NATURAL<br>EXTRACTS LIMITED | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
| HQ File<br>:01/85/050/00062/AM16/                                                                                                                                                                                                             | RLA File<br>:10/24/040/00134/AM15/            | Lic.No/Date:1010059078<br>25.03.2015           | Approved |
| 19 The Committee noted the comments of MFPI furnished vide their O.M. Nio. 4(33)/2015-DGFT dt. 06.11.2015 and observed that norms has been recommended with Nil wastage. The Committee decided to fix the ad-hoc input output norm as under:- |                                               |                                                |          |
| Export Item                                                                                                                                                                                                                                   | Qty.                                          | Import Item                                    | Qty      |
| Sesame Extract (Fine Powder)                                                                                                                                                                                                                  | 200.00Kg                                      | Sesame Extract(Un-pulverised)                  | 200.00Kg |
| RA may take consequential action as per policy/procedure.                                                                                                                                                                                     |                                               |                                                |          |

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| 728<br>Case No.:5/17/85-ALC3/2014                                                                                                                                                                                                             | Party Name:ARJUNA NATURAL<br>EXTRACTS LIMITED | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
| HQ File :01/85/050/00125/AM15/                                                                                                                                                                                                                | RLA File<br>:10/24/040/00072/AM15/            | Lic.No/Date:1010058858<br>31.10.2014           | Approved |
| 20 The Committee noted the comments of MFPI furnished vide their O.M. Nio. 4(33)/2015-DGFT dt. 06.11.2015 and observed that norms has been recommended with Nil wastage. The Committee decided to fix the ad-hoc input output norm as under:- |                                               |                                                |          |
| Export Item                                                                                                                                                                                                                                   | Qty.                                          | Import Item                                    | Qty      |
| Sesame Extract (Fine Powder)                                                                                                                                                                                                                  | 100.00Kg                                      | Sesame Extract(Un-pulverised)                  | 100.00Kg |
| RA may take consequential action as per policy/procedure.                                                                                                                                                                                     |                                               |                                                |          |

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| 729<br>Case No.:6/17/85-ALC3/2014                                                                                                                                                                                                             | Party Name:ARJUNA NATURAL<br>EXTRACTS LIMITED | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
| HQ File :01/85/050/00126/AM15/                                                                                                                                                                                                                | RLA File<br>:10/24/040/00066/AM15/            | Lic.No/Date:1010058840<br>13.10.2014           | Approved |
| 21 The Committee noted the comments of MFPI furnished vide their O.M. Nio. 4(33)/2015-DGFT dt. 06.11.2015 and observed that norms has been recommended with Nil wastage. The Committee decided to fix the ad-hoc input output norm as under:- |                                               |                                                |          |
| Export Item                                                                                                                                                                                                                                   | Qty.                                          | Import Item                                    | Qty      |
| Sesame Extract (Fine Powder)                                                                                                                                                                                                                  | 50.00Kg                                       | Sesame Extract(Un-pulverised)                  | 50.00Kg  |
| RA may take consequential action as per policy/procedure.                                                                                                                                                                                     |                                               |                                                |          |

11/11/17  
श्री. रवि/योगेंद्र सिंह  
ज्य. महानिदेशक विदेश व्यापार  
Jy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*Rms*



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| 22                                                                                                                                                                                                                                                                                                                                                                                                                 | 730                        | Party Name:RADHA KRISHNA<br>IMPOEX PVT. LTD | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/85/50/162/AM15 | RLA File :21/24/040/05/AM15                 | Lic.No/Date:2110001126<br>30.12.2014           | Deferred |
| The Committee noted the comments furnished by MFPI vide their O.M. No. 4(13)/2015-DGFT dt. 01.12.2015. As stated by MFPI, the imported litchi pulp will be blended with indigenous pulp (0.84Kg/Per Kg of export item as per application). Therefore, the import requirement will be much less then what is recommended . MFPI may be requested to re-look into the comments. The case is deferred for 18.02.2016. |                            |                                             |                                                |          |

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| 23                                                                                                                                                                                                                                                                                                                                                                                                                 | 731<br>Case No.:29/13/85-ALC3/2015 | Party Name:RADHA KRISHNA<br>IMPEX PRIVATE LIMITED, | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/85/050/00125/AM16/  | RLA File<br>:21/24/040/00001/AM16/                 | Lic.No/Date:2110001151<br>13.10.2015           | Deferred |
| The Committee noted the comments furnished by MFPI vide their O.M. No. 4(13)/2015-DGFT dt. 01.12.2015. As stated by MFPI, the imported litchi pulp will be blended with indigenous pulp (0.84Kg/Per Kg of export item as per application). Therefore, the import requirement will be much less then what is recommended . MFPI may be requested to re-look into the comments. The case is deferred for 18.02.2016. |                                    |                                                    |                                                |          |

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| 24                                                                                                                                                                                                                                                                                                                                                                                                                                    | 732<br>Case No.:21/22/85-ALC3/2014 | Party Name:CREATIVE<br>GARMENTS PVT. LTD., | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/85/050/00181/AM15/  | RLA File<br>:03/94/040/00713/AM15/         | Lic.No/Date:0310791381<br>25.11.2014           | Deferred |
| The Committee noted that certain information has been called for from the firm by MSME(Hosiery) vide their letter dated 17.08.2015. and this office also asked the firm to furnish the requisite information vide this office e-mail dated 14.09.2015 followed by e-mail reminder dated 13.10.2015(1st reminder), reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.02.2016. |                                    |                                            |                                                |          |

*Rms*

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| 25                                                                                                                                                                                                                                                 | 733<br>Case No.:8/4/85-ALC3/2015 | Party Name:PIONEER CALICOS<br>PRODUCTS PRIVATE LIMITED | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                    | HQ File :01/85/050/00038/AM16/   | RLA File<br>:31/83/040/00217/AM15/                     | Lic.No/Date:3110065214<br>20.01.2015           | Approved |
| The Committee noted that the NC has approved a case of this firm for same export/import item In its M.No. 07 dated 23.07.2014 vide case No. 266. Therefore, the Committee decided to advise RA to take action as per para 4.07.01 of HBP, 2015-20. |                                  |                                                        |                                                |          |

*Rms*

UDYOG SHAWAN  
उद्योग शवाण  
Dy. Director General of Foreign Trade  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
संलग्न विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| 26                                                                                                                                                                                                                                                           | 734<br>Case No.:14/11/85-ALC3/2015 | Party Name:SIGNATURE<br>INTERNATIONAL FOODS INDIA<br>PVT. LTD. | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00095/AM16/  | RLA File<br>:31/83/040/00065/AM16/                             | Lic.No/Date:3110065594<br>12.08.2015           | Deferred |
| The Committee noted that a clarification has been called for from the firm vide this office e-mail dated 12.11.2015 which is awaited. The Committee decided to remind the firm to expedite the requisite clarification. The case is deferred for 18.02.2016. |                                    |                                                                |                                                |          |

*Rmp*

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| 27                                                                                                                                                                                                              | 735<br>Case No.:3/2/85-ALC3/2015 | Party Name:J.K.MALT PRODUCTS<br>PVT LTD, | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                 | HQ File :01/85/050/00014/AM16/   | RLA File<br>:34/24/040/00316/AM15/       | Lic.No/Date:3410041009<br>04.03.2015           | Deferred |
| The Committee noted that the firm has furnished the information vide their letter dated 31.12.2015 to MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.02.2016. |                                  |                                          |                                                |          |

*Rmp*

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| 28 | 736                        | Party Name:PRAGATI GLASS PVT.<br>LTD | Meet No/Date:16/85-<br>ALC3/2015<br>21.01.2016 | Status:  |
|    | HQ File :01/85/50/027/AM13 | RLA File :03/95/40/1024/AM14         | Lic.No/Date:0310776251<br>28.03.2014           | Approved |

The Committee noted that the firm has applied for on net to net basis with no wastage. The Committee decided to approve the case on net to net basis with accountability clause. For the sake of accountability, it was decided to divide the export product into four parts, according to the item sought to be imported. Accordingly, ad-hoc input output norms are fixed as under:-

| Export Item                                                                                | Qty             | Import Item                         | Qty              |
|--------------------------------------------------------------------------------------------|-----------------|-------------------------------------|------------------|
| Pumps for Glass Bottles containing 50,00,000.00Nos. of 15MM Metal Ferrule Plastic Actuator | 50,00,000.00Nos | 15MM Metal Ferrule Plastic Actuator | 50,00,000.00Nos. |
| Pumps for Glass Bottles containing 50,00,000.00Nos. of 15MM Metal Ferrule Metal Actuator   | 50,00,000.00Nos | 15MM Metal Ferrule Metal Actuator   | 50,00,000.00Nos  |
| Pumps for Glass Bottles containing 50,00,000.00Nos. of 20MM Metal Ferrule Plastic Actuator | 50,00,000.00Nos | 20MM Metal Ferrule Plastic Actuator | 50,00,000.00Nos  |
| Pumps for Glass Bottles containing 50,00,000.00Nos. of 20MM Metal Ferrule Metal Actuator   | 50,00,000.00Nos | 20MM Metal Ferrule Metal Actuator   | 50,00,000.00Nos  |

RA may take consequential action as per policy/procedure.

यशोमणि सिंह YASHOMANISHINGH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशकालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
पटवर्धन भवन, नई दिल्ली  
Patwardhan, New Delhi

*Rmp*



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| 29                                                                                                                                                                                                                                                                           | 737<br>Case No.:14/15/85-ALC3/2014 | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                              | HQ File :01/85/050/00119/AM15/     | RLA File :03/94/040/00553/AM15/          | Lic.No/Date:0310791144<br>17.11.2014       | Deferred |
| The Committee noted that certain information is awaited from the firm called for vide this office letter dated 10.07.2015 followed by e-mail reminder dated 14.10.2015. The committee decided to remind the firm to expedite the reply. The case is deferred for 18.02.2016. |                                    |                                          |                                            |          |

*Rmp*

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| 30                                                                                                                                                                                        | 738<br>Case No.:15/23/85-ALC3/2014 | Party Name:RAJDHANICRAFTS INDUSTRIES PVT.LTD. | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                           | HQ File :01/85/050/00201/AM15/     | RLA File :13/24/040/00047/AM15/               | Lic.No/Date:1310047765<br>22.01.2015       | Rejected |
| The Committee decided to reject the case as the firm did not furnish the reply despite reminders dated 31.07.2015 & 13.10.2015. RA may take consequential action as per policy/procedure. |                                    |                                               |                                            |          |

*Rmp*

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| 31 | 739                                                                                                                                                                                                        | Party Name:STAR VET<br>CHEM PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016                                                                                                                          | Status:<br>Deferred |
|    | HQ File :<br>01/85/162/033/AM14                                                                                                                                                                            | RLA File :<br>09/24/40/046/AM14      | Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, vol.I (2009-14) for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid. |                     |
|    | The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 18.02.2016. |                                      |                                                                                                                                                                     |                     |

*Rmp*

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| 32                                                                                                                                                                       | 740                         | Party Name:IWI STATIONERY PVT. LTD. | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                          | HQ File :01/85/050/116/AM15 | RLA File :03/94/40/455/AM15         | Lic.No/Date:0310788252<br>21.08.2014       | Deferred |
| The Committee noted that the comments are awaited from MSME(ME). The Committee decided to remind MSME(ME) to expedite the comments. The case is deferred for 18.02.2016. |                             |                                     |                                            |          |

*hry.*  
योगेश सिंह/YOGENDER SINGH  
उप महाविदेशक विदेश व्यापार  
Up. Director General of Foreign Trade  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
एशिया भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*Rmp*



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| 33                                                                                                                                                                                             | 741<br>Case No.:1/16/85-ALC3/2015 | Party Name:IRIS PRODUCTS PVT. LTD. | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                | HQ File :01/85/050/00148/AM16/    | RLA File :08/24/040/00363/AM16/    | Lic.No/Date:0810137003<br>13.01.2016       | Deferred |
| The Committee noted that the hard copy of application is awaited from RA. The Committee decided to concerned RA to expedite the hard copy of application. The case is deferred for 18.02.2016. |                                   |                                    |                                            |          |

*Rms*

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| 34                                                                                                                                                                 | 742<br>Case No.:1/5/85-ALC3/2015 | Party Name:GHODAWAT AGRO PVT. LTD. | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                    | HQ File :01/85/050/00045/AM16/   | RLA File :31/83/040/00022/AM16/    | Lic.No/Date:3110065448<br>22.05.2015       | Deferred |
| The Committee noted a clarification is awaited from the firm. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.02.2016. |                                  |                                    |                                            |          |

*Rms*

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| 35 | 743                                                                                                                                                             | Party Name:MEROZ<br>EXIM PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016                                                                                              | Status:<br>Deferred |
|    | HQ File :<br>01/85/171/073/AM16                                                                                                                                 | RLA File :<br>05/24/40/284/AM16   | Fixation of ad-hoc input output norms in terms of para 4.06 of HBP,<br>2015-20 for export of Betel Nut Oil against import of Betel Nut. |                     |
|    | The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 18.02.2016 |                                   |                                                                                                                                         |                     |

*Rms*

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| 36                                                                                                                                                                                                                                                                                   | 744<br>Case No.:1/17/85-ALC3/2014 | Party Name:ESSEM TECNOPINZ PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                      | HQ File :01/85/050/00121/AM15/    | RLA File :31/83/040/00092/AM15/     | Lic.No/Date:3110065137<br>12.12.2014       | Deferred |
| The Committee noted that the information is awaited from the firm called for vide this office e-mail dated 11.08.2015 followed by e-mail reminder dt. 24.11.2015(1st reminder). The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.02.2016. |                                   |                                     |                                            |          |

11/11/15  
योगेश सिंह/YOGENDER SINGH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*Rms*



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| 37                                                                                                                                                                                                                                                           | 745<br>Case No.:6/10/85-ALC3/2014 | Party Name:SWAROOP ENTERPRISES  | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                              | HQ File :01/85/050/00084/AM15/    | RLA File :07/24/040/00116/AM15/ | Lic.No/Date:0710105604<br>09.07.2014       | Rejected |
| The Committee noted that the firm has not furnished the information despite reminders dt. 31.07.2015 & 13.10.2015. The Committee decided to reject the case as no reply is received from the firm. RA may take consequential action as per policy/procedure. |                                   |                                 |                                            |          |

*Rmp*

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| 38                                                                                    | 746<br>Case No.:30/7/85-ALC3/2014 | Party Name:RK AGRI BIZ LLP      | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                       | HQ File :01/85/050/00066/AM15/    | RLA File :21/24/040/00001/AM15/ | Lic.No/Date:2110001118<br>06.06.2014       | Deferred |
| The Committee decided to seek comments from MFPI. The case is deferred for 18.02.2016 |                                   |                                 |                                            |          |

*Rmp*

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| 39                                                                                                                                                                                                             | 747<br>Case No.:26/22/85-ALC3/2014 | Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED, | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                | HQ File :01/85/050/00186/AM15/     | RLA File :03/94/040/00979/AM15/                        | Lic.No/Date:0310793167<br>21.01.2015       | Deferred |
| The Committee noted that the comments are awaited from DIPP despite three reminders. The Committee decided to remind DIPP through D.O. reminder at the level of Chairman. The case is deferred for 18.02.2016. |                                    |                                                        |                                            |          |

*Rmp*

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| 40                                                                                                                                                          | 748<br>Case No.:13/23/85-ALC3/2014 | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                             | HQ File :01/85/050/00199/AM15/     | RLA File :07/24/040/00342/AM15/    | Lic.No/Date:0710107287<br>24.12.2014       | Rejected |
| The Committee decided to reject the case as the firm did not furnish the reply despite reminders. RA may take consequential action as per policy/procedure. |                                    |                                    |                                            |          |

*Unit*

श्री. एस. योद्धीन्द्र सिंह  
अध्यक्ष, महाविदेशिक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
एड्यो. शवान, नई दिल्ली  
Edyog Shawan, New Delhi

*Rmp*



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| 41                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | 749                        | Party Name:OLAM AGRO INDIA LTD  | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/85/50/118/AM13 | RLA File :<br>10/24/40/042/AM13 | Lic.No/Date:1010050986<br>23.08.2012       | Deferred |
| <p>The committee noted the firm's representation dated 23.12.2015 and observe that the firm has submitted the following:-</p> <ol style="list-style-type: none"> <li>1. Import the ungraded cashew kernel in bulk from various origin.</li> <li>2. After importing, the firm do conditioning, peeling and grading process before pasteurizing/roasting/fumigating the final cashew kernels and packing in flexi pouch and in this process, there is 10% wastage of the initial quantity.</li> <li>3. Since, the grading is done after peeling and conditioning in the final stage only, the imported cashew kernels procured by the firm are in ungraded form.</li> </ol> <p>The Committee decided to refer the case to MFPI/Dte. of Cashew &amp; Cocoa Development (DCCD) for their comments. The case is deferred for 18.02.2016.</p> |                            |                                 |                                            |          |

*Rms*

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| 42                                                                                                                                                                                  | 750<br>Case No.:17/5/85-ALC3/2015 | Party Name:MAGHIRAM AND SONS       | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                                                     | HQ File :01/85/050/00061/AM16/    | RLA File<br>:30/24/040/00010/AM16/ | Lic.No/Date:3010103501<br>21.05.2015       | Deferred |
| <p>The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 18.02.2016.</p> |                                   |                                    |                                            |          |

*Rms*

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| 43                                                                                                                                             | 751<br>Case No.:10/23/85-ALC3/2014 | Party Name:NEWBY TEAS OVERSEAS PVT.LTD., | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
|                                                                                                                                                | HQ File<br>:01/85/050/00196/AM15/  | RLA File<br>:02/24/040/00187/AM15/       | Lic.No/Date:0210205422<br>06.01.2015       | Deferred |
| <p>The Committee decided to seek the comments from MFPI as the export and import items are infusions. The case is deferred for 18.02.2016.</p> |                                    |                                          |                                            |          |

  
 योगेंद्र सिंह/YOGINDER SINGH  
 उपाय महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 बाणिज्य विभाग/Department of Commerce  
 एड्योग शवान, नई दिल्ली  
 Udyog Shawan, New Delhi

*Rms*



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|                                                                                                                                                                                                                | 752<br>Case No.:9/23/85-ALC3/2014 | Party Name:M& B ENGINEERING LIMITED | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
| 44                                                                                                                                                                                                             | HQ File :01/85/050/00195/AM15/    | RLA File :08/24/040/00396/AM15/     | Lic.No/Date:0810134481<br>03.02.2015       | Deferred |
| The Committee noted that the comments are awaited from DIPP despite three reminders. The Committee decided to remind DIPP through D.O. reminder at the level of Chairman. The case is deferred for 18.02.2016. |                                   |                                     |                                            |          |

*Rms*

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|                                                                                                                            | 753                        | Party Name:GADRE MARINE EXPORT PVT. LTD | Meet No/Date:16/85-ALC3/2015<br>21.01.2016 | Status:  |
| 45                                                                                                                         | HQ File :01/85/50/139/AM13 | RLA File : 03/94/40/434/AM13            | Lic.No/Date:0310709877<br>21.09.2012       | Deferred |
| Request for grant of two inputs left by NC in respect of subject advance authorisation.                                    |                            |                                         |                                            |          |
| The Committee noted that the comments are awaited from MSME(Food). The Committee decided to defer the case for 18.02.2016. |                            |                                         |                                            |          |

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*Rms*

श्री योगेश्वर सिंह YOGENDER SINGH  
 जन. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशकालय  
 Directorate General of Foreign Trade  
 शान्तिनगर विभाग Department of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi